

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

Item No. 119

CP (IB) No. 129/Chd/Pb/2022

**IN THE MATTER OF:**  
**Abhijit Singh**

...Petitioner-Financial Creditor

**Versus**

**Umesh Developers Pvt. Ltd.**

... Respondent-Corporate Debtor

**Under Section: 7, IBC 2016**

**Order delivered on 02.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Anil Kumar Aggarwal, Advocate

**For the Respondent** : Mr. Pulkit Goyal with Mr. Harsh Garg,  
Advocates

**ORDER**

It is stated by Ld. counsel for the respondent-corporate debtor that it has no instruction from his client to appear in this matter. However, Ld. counsel for the respondent-corporate debtor is directed to inform their client through e-mail about today's Court hearing. It is made clear that if, none appears on behalf of the respondent-Corporate Debtor on the next date of hearing, the respondent-corporate debtor will be proceeded *ex parte*. Let this matter be listed for posted on 06.05.2024, higher on board.

Sd/-

**(L.N. GUPTA)  
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**